IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT - IV

18. **C.P.(IB)-4496(MB)/2019**

CORAM: SHRI RAJASEKHAR V.K.
MEMBER (J)

ORDER SHEET OF THE HEARING HELD ON **13.03.2020**

NAME OF THE PARTIES: Nidhaan Enterprises
v/s.
Consolidated Crop Protection Pvt. Ltd.

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

1. Ld. Counsel for the parties present.

2. Consent Terms have been filed in the matter, which are taken on record. C.P.(IB)-4496(MB)/2019 is **dismissed** as withdrawn in accordance with the Consent Terms. Liberty is, however, granted to the Financial Creditor to approach this Tribunal again in case of any default. File be consigned to records.

Sd/-
RAJASEKHAR V.K.
Member (Judicial)

13.03.2020 / pvs